

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:6922  
ANSWERED ON:09.05.2003  
LIMITING THE SIZE OF CABINET  
RENUKA CHOWDHURY

**Will the Minister of LAW AND JUSTICE be pleased to state:**

(a) whether in view of the ever-expanding size of the Ministry (CABINET) both at the Centre and in the States and the recommendations of the Santhanam Committee on Administrative Reforms stressing the need for limiting the size of the Cabinet in proportion to the size of the Houses of Legislature, Government propose to bring out a law or to amend the Constitution of India for the purpose; and

(b) if so, the steps taken and being taken in this regard?

**Answer**

MINISTER OF LAW & JUSTICE AND COMMERCE & INDUSTRY (SHRI ARUN JAITLEY)

(a) and (b): The Constitution (Ninety-seventh Amendment) Bill, 2003 which was introduced in Lok Sabha on 5.5.2003, inter alia provides that the size of Council of Ministers should not be more than 10% of the strength whether there is unicameral legislature or a bicameral legislature, of the Houses concerned. The Bill also provides a minimum strength of seven ministers in case of smaller States.